

**The High Court Of Madhya Pradesh**

**WP-10027-2021**

*(NOORI Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

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**Jabalpur, Dated : 28-06-2021**

**Heard through Video Conferencing.**

Ms. Shanno Shagufta Khan, learned counsel for the petitioner.

Shri Purushendra Kaurav, learned Advocate General with Shri Swapnil Ganguly, learned Deputy Advocate General for the respondents/State.

Learned counsel appearing for the State submits that the Government has recently passed an order on 04.06.201 under the Food Security Act, 2013 for providing food to the Transgender and therefore, prays for time to file reply.

As prayed, four weeks' time is granted to the learned counsel appearing for the State to file reply.

Let an advance copy of the reply be also supplied to the counsel for the petitioner.

Learned counsel for the petitioner, if so desire, may also file rejoinder to the same.

Matter to come up **on 27.07.2021.**

**(MOHAMMAD RAFIQ)  
CHIEF JUSTICE**

**(VIJAY KUMAR SHUKLA)  
JUDGE**

Priya.P